

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF H F C L SATELLITE COMMUNICATION LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	H F C L SATELLITE COMMUNICATION LIMITED
2.	Date of Incorporation of Corporate debtor	9 th February 1999
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U64201DL1999PLC098301
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: Flat No. 217, 2 nd Floor, Devika Tower, 6 Nehru Place, New Delhi South Delhi 110019
6.	Insolvency Commencement date in respect of corporate debtor	24 th February 2020 (Date of Receipt of Order 4 th March 2020)
7.	Estimated Date of closure of insolvency resolution process	22 nd August 2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Umesh Gupta Regn. No - IBBI/IPA-001/IP-P00848/2017-18/11431
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Unit No.111, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email:- umesh@vamindia.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited, Unit No.111, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email:- cirp.hfcl@gmail.com
11.	Last Date of Submission of Claims	18 th March 2020 (14 days from receipt of certified copy of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- http://www.ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench – II, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **H F C L Satellite Communication Limited** on 24th February 2020.

The creditors of **H F C L Satellite Communication Limited** are hereby called upon to submit their claims with proof, on or before **18th March 2020** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Umesh Gupta
Interim Resolution Professional
For H F C L Satellite Communication Limited

Place: Gurgaon
Date: 5th March 2020